
(2021) 08 KL CK 0001

In the High Court Of Kerala

Case No : Writ Petition (C) No. 13599 Of 2021

Abraham K.Joseph

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 02-08-2021

Acts Referred:

Citation : (2021) 08 KL CK 0001

Hon'ble Judges : Sathish Ninan

Bench : Single Bench

Advocate : Avaneesh Koyikkara, P.S.Appu

Final Decision : Disposed Of

Judgement

Sathish Ninan, J

1. Application filed by the petitioner under Clause-6(2) of the Kerala Land Utilisation Order, 1967 was rejected by the third respondent as per Ext.P3

order. On appeal, the second respondent set aside the order as per Ext.P5 and remanded the matter for disposal afresh. All that the petitioner seeks

for is an expeditious consideration of the application. The application under Clause-6(2) (Ext.P2) is of the year 2017.

2. Without expressing anything on merits, the writ petition is disposed of directing the third respondent to consider and pass orders on Ext.P2

application referred to supra, in the light of Ext.P5 order of remand, as expeditiously as possible and at any rate within a period of four months from

the date of receipt of a copy of this judgment.